

(2017) 07 RAJ CK 0039
In the Rajasthan High Court
Case No : 397 of 2015

Smt. Ramu Devi W/o Late Shri Ram Singh	APPELLANT
Vs	
The General Manager	RESPONDENT

Date of Decision : 18-07-2017

Acts Referred:

Citation : (2017) 07 RAJ CK 0039

Hon'ble Judges : Govind Mathur, Vinit Kumar Mathur

Bench : DIVISION BENCH

Advocate : Mayank Rankawat, Mahipal Rajpurohit

Final Decision : Dismissed

Judgement

1. This appeal is before us to examine correctness of the order dated 02.02.2015 passed by learned Single Bench in S.B. Civil Writ Petition No. 1068/2015.
2. By the judgment impugned learned Single Bench while dismissing the petition for writ, arrived at the conclusion that the petitioner is not entitled to have appointment on compassionate grounds, as her husband died way back in the year 1996.
3. We have examined merits of the case, as advanced. It is not in dispute that the husband of the petitioner died while in service in the year 1996. She claimed for appointment on compassionate grounds by way of filing a petition for writ in the year 2015. It is well settled that the mode of appointment on compassionate grounds is a deviation from the concept of equality just to satisfy

the harness suffered by a person losing sole bread earned of the family. Such a harness cannot remain in currency for an indefinite period. No such appointment is permissible after a lapse of about 2 decades. In light of whatever stated above, we do not find any wrong with the order passed by learned Single Bench.

4. The appeal is dismissed.